year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8835/74].

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(Interruptions)

MR. SPEAKER: The position is made very clear by the ruling. I am very clear about it. I am not allowing any further discussion on it. Shri Balgovind Verma.

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND, FAMILY PENSION AND BONUS SCHEMES ACT, ETC.

SHRI BALGOVIND VERMA: I beg to lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English) versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act. 1948:---
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 833 in Gazette of India dated the 3rd August 1974.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 834 in Gazette of India dated the 3rd August. 1974.
 - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No G.S.R. 885 in Gazette of India dated the 3rd August, 1974.
 - (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1974, published in Notification No. G.S.R. 836 in Gazette of India dated the 3rd August, 1974.

(2) A copy of the Iron Ore Mines. Labour Welfare Cess (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 909 in Gazette of India dated the 24th August, 1974, under subsection (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act. 1961. [Placed in Library. See No. LT-8337/74.)

ANNUAL REPORT OF NATIONAL INSTI-TUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1972-73. [Placed in Library. See No. LT-8338/74].

12.36 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CATES AND SCHE-DULSED TRIBES

REPORTS OF STUDY TOUR OF STUDY GROUPS I AND II

SHRI D. BASUMATARI (Kokrajhar): I beg to lay on the Table a copy each of the following Reports of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Report of Study Tour of Study Group I of the Committee to Jammu and Kashmir, Patisla and Chandigarh during June, 1974.
- (2) Report of Study Tour of Study Group II of the Committee to Madurei, Trivandrum, Kanyakumari, Cochin, Coimbatore, Octacamund and Mangalore during June-July, 1974,

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SHRI JYOTTRMOY BOSU (Diamond Harbour): The Chair is adopting two standards, one for the Treasury Benches and another for the opposition.

MR. SPEAKER: If you want to bring anything against the Chair, do it in a proper way. There is a procedure for that. I am not going to tolerate the way you do it.

SHRI C. M. STEPHEN (Muvattupuzha): Sir, we object to their challenging your decision.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, we were not able to hear the Minister.

MR. SPEAKER: The Minister has already laid the statement as item No. 2.

श्री मणु लियये (बांकां) ग्रन्थल महोदय, इनका बयान कोई मुन नही पाया। इसलिए भेरी प्रार्थना है कि दीक्षित जी का बयान पहले हमें सुनका दिया जाए।

MR. SPEAKER: That is not the practice. They are just laid.

PROF. MADHU DANDAVATE (Rajapur): It is only of ten lines.

MR. SPEAKER: We have to follow our practice.

भी मचु तिमयेः यह छोटा मा बयान है। कोई चार पेजेंज का स्थान नही है झीर यह बहुत ही महत्वपूर्ण मामला है।

MB. SPEARKS: If you have already seen the statement you can raise the point. But if the statement

has come late and you have not seen it, you can raise it next day.

श्री श्यास्य नन्त्रय निष्य : दूसरे दिन हम लोग परमीशन सीक करेगे श्रगर कुछ क्लेरीफिकेशन शरना होगा।

MR. SPEAKER: It all depends on how it is fixed up. I am told the point should be conveyed in writing.

SHRI SHYAMNANDAN MISHRA: Certainly.

भी शंकर देव (वीदर): प्रध्यक्ष महोदय, मै एक प्वाइट भ्राफ भ्राईर उठाना चाहता हं श्रीर मैं बहुत कम बोला करता है। मै यह कहना चाहता ह कि यहा पर इतना हल्ला होता है जिम को देख कर सूझे बड़ा अफमोम होता है इस हाउम को 'भ्रागस्ट' हाउम कहा जाता है श्रीर यहा के सदस्यों को 'माननीय' मदस्य कहा जाता है, 'बानरेबिस मेम्बर' कहा जाता है। यहा पर इतना हल्ला होता है जितना कि उस जगह होता है जिस को फिस मार्केट कहते हैं श्रीर यह तमाम चीजे यहा पर होती है। यहा पर विजिट्स गेलरीज में बहुत से बाहर के लोग ग्रीर दूसरे लोग बैठे हुए हैं भीर वे यह मब देखा करते है। तो मैं यह पूछना चाहता ह कि जब इस हाउम को 'भ्रागस्त' हाउस कहा जाता है भीर यहा के सदस्यों को 'माननीय सदस्य' कहा जाता है, क्या ऐसी हालत में इम तरह का ती यहां पर हल्ला हो सकता है या नही ?

MR. SPEAKER: An objection was raised by Shri Mishra about my ruling. I offer that it may be examined by the Rules Committee or by a Judge of the Supreme Court. If they think I gave a wrong ruling,

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I will quit in a minute. I will send it to the Chief Justice of the Supreme Court. But this is not the way that it is taken up like this.

श्री मचु लिमधे: अध्यक्ष, महोदय हम ने यही कहा है कि प्रधान मंत्री ने अध्यक्ष का अप्रमान किया ह।

MR. SPEAKER: It is not the practice. But I am prepared to do it. I assure you that the moment I send it, I will not enter the House till the finding is given.

श्री हुक्सबन्द कड्याब (मुरेना): प्रधान मंत्रीं भ्राप का भ्रपमान करे भीर हम सुन लें, यह नहीं हो सकता।

MR. SPEAKER: This is not the way you make a point on it and do not go through a proper procedure. You go on like that. This is not a proper procedure of the House.

SHRI S. W. BANERJEE (Kanpur): You are more than the Supreme Court.

MR. SPEAKER: You appoint your own Members. I offer you to appoint your own Members. I offer myself in the hands of the Members of the Opposition leaders and I will stand by the decision. I go upto that extent. But his is not the proper way to question a ruling.

श्री त्रम् लिसवे: आप इतना नाराज क्यों हो रहे ह? आप को किसी ने कुछ नहीं कहा है। सब लोग यहीं कह रह हैं कि प्रधान मंत्री का व्यवहार अच्छा नहीं है।

् साध्यक्त महोदयः जैसे माप बोलते हैं वैस क्षित्रधान मंत्री ने भी बोला विया। स्रोर दूसरे लोग बैठे हुए हैं भीद ने यह 29 1974 Comm. on Welfare of 172 S. C. & S. T. Reports
सब द बा करत ह। ती मैं यह पछना
बाहता हू कि जब इस हाउस को भागेस्ट
हाउस कहा जाता है भोर यहां क सबस्यों
'माननीय सदस्य' कहा जाता है, तो क्या
ऐसी हालत में इस तरह का यहा पर हस्ता
हो सकता है या नहो

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भी पी॰ भी॰ मांबलंकर (ग्रह्मदाबाद):
ग्रध्यक्ष महोदय, भाज की पुनरीक्षित कार्य
मूची में मद संख्या 3 में दिया गया है: 'श्री
राम निवास मिर्घा हिन्दी के प्रभार ग्रार विकाम
की गति तेज करने तथा केन्द्र के विभिन्न सरकारी
प्रयोजनो के लिए इस के उत्तरोत्तर प्रयोग के
वर्ष 1971-72 के कार्यक्रम मम्बन्ध वार्षिक
मूल्याकन श्रतिबेदन (हिन्दी तथा ग्रंग्रेजी
सस्करण) की एक श्रनि ममा पटल पर रखेंगे।

मध्यक्ष महोदय, 1971-72 का वार्षि क मूल्याकन प्रतिबेदन प्रव हमरे मामने इतने समय के बाद क्यो ग्राया है? इस में बहुन विलम्ब हो रहा है। यह मामना इमलिए भी महत्वपूर्ण है कि यह जो वार्षिक मूल्यांकन है, यह हिन्दी के बारे में है भीर हम बार-बार यहां कहते हैं कि हिन्दी के विकास और मीध्र प्रसार के सिलसिले में इस सरकार की मगा ग्रच्छी नहीं है। ग्रगर इन के दिमाग मे एसा है कि हिन्दी का प्रसार भ्रच्छा करना है, तो मेरी ग्रज्यं यह है...

घष्यका महोदय: एक बात सुनिये। धाप रोज रोज इस बात को उठाते हैं तो ठीक नहीं है। धाप एक दिन इकटठा हो कर बात कर में। भाष्ट्रक तो यहां पर रोज धाता है धौर उस पर सन का बही जबाब साता है; -73 Comm. on Welfare of BRADRA 7, 1896 (SAKA) Changes concerning I S. C. & S. T. Reports Postal services (St.)

स्ताप जन के साथ बैठ कर प्रोसीजर तय कर कीं, लेकिन बार बार इस को कहने का तो कोई फायदा नहीं है।

भी वी॰ बी॰ मानलंकरः ग्रध्यक्ष महोदय, मेरा सवाल इतना है कि हिन्दी के विकास के बारे में इस सरकार ने जो कुछ कार्यवाही की, कम या ज्यादा, बात है, नेकिन 1971-72 का वार्षिक मूल्यांकन साज 1974 मे या रहा है। इस का मतलब यह है कि इस सरकार का हिन्दी के विकास के बारे में कोई मंशा शीध काम करने का नहीं है। तो यह हम को फर्म्ट एण्ड दि लास्ट टाइम, भूरू मे या प्रन्तिम मे बताएं कि इस सरकार का मंशा क्या है? हिन्दी का विकास करना ह, ग्रच्छी तरह से करना है, उस को यह बताएं। मैं भाप की इस बात को मानता हुं कि इस को बार-बार न उठाना चाहिए लेकिन मुझे दुख होता है जब मे देखता हूं कि 1971-72 वर्ष का वार्षिक मुल्ल्यांकन इतनी देर से माता है। इस का कोई जवाब इन को देना चाहिए।

सध्यक्ष महोदय: आप इन से बात कर लीजिए। रोज रोज इस चीज को यहां कहने से तो कोई फायदा नहीं है।

भी बी॰ भीं॰ मावलंकर : 1971-72 का मूल्यांकन दो साल बाद मार्या । 12.50 km.

STATEMENT RE CERTAIN CHANGES CONCERNING POSTAL SERVICES

MR. SPEAKER: Shri Brahmananda Reddy to make a statement.

SHRI S. M. BANERJEE (Kanpur): On a point of order, Sir.

As regards item No. 9, I would like to plead with you in the form of a point of order that he should not be allowed to make the statement.

MR. SPEAKER: I cannot prevent it without any reason.

SHRI S. M. BANERJEE: If you read the statement, you will find that certain additional amount is to be charged from the people. (Interruption) I would invite your kind attention to the fact that the Express Delivery Service is being discontinued and about 1,600 Post Offices will no longer be kept open on Sundays. People will not get stamps, etc., from these post offices; they will have to go to Telegraph Offices or R.M.S. offices. In many villages we do not have telegraph office or R.M.S. office.

SHRI VIKRAM MAHAJAN (Kangra): What is the statement? Let him read it first.

SHRI S. M. BANERJEE: I am not as foolish as you are. I have got the statement with me. I do not know how he qualified....

MR. SPEAKER: He is the son of a former Chief Justice of the Supreme Court. He belongs to the family of lawyers. They have been lawyers since four generations.

SHRI S. M. BANERJEE: I belong to the family of clerks. Still, I am more intelligent than he is. At least I read the statement before I speak.